

**IN THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH, CHENNAI**

**IN**

**Original Application No. 16 of 2019 (SZ)**

**IN THE MATTER OF: -**

K.Gemini

....Appellant

-VS-

Union of India & Ors.

.....Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.1,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**INDEX**

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
<b>1</b>	Additional Affidavit on behalf of Respondent No.1, Ministry of Environment, Forest and Climate Change	<b>1-3</b>
<b>2</b>	A copy of the notification dated 13/06/2019 has been annexed herewith as <b>ANNEXURE R/1</b> .	<b>4-8</b>
<b>3</b>	A copy of an EC for similar industry (No. IA-J- 11011/332/2018-IA II(I)), dated 07/01/2020 granted to M/s Punjab Alkalies and Chemicals Ltd under Item 4(d) 'Chlor-Alkali Industry' of the schedule of the EIA Notification, 2006, wherein hydrogen peroxide was produced as a product and no EC was required for the same, is annexed herewith as an example as <b>ANNEXURE R/2</b> .	<b>9-16</b>

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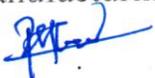
.....Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.1,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**MOST RESPECTFULLY SHOWETH: -**

I, Dr.R.Sridhar S/o P.Rengarajan aged about 41 years, presently working as Scientist 'D', in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF& CC)do hereby, in my official capacity, solemnly affirm and state on oath as follows:-

1. That I am duly authorized and competent to swear the present counter affidavit on behalf of Ministry of Environment, Forest and Climate Change (MoEF&CC).
2. That the contents of the application, unless specifically admitted herein, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That, it is respectfully submitted that the Hon'ble Tribunal vide its order dated 18.02.2022, inter-alia, has directed the (MoEF&CC) to file an additional affidavit clarifying Whether manufacturing of

  
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Scientist - D  
Government of India  
Ministry of Environment Forest & Climate Change  
Regional Office (South Zone) - Chennai.

hydrogen peroxide will fall under Item 5(b) and Item 6(b) of the EIA notification, 2006.

4. That, MoEF&CC vide an additional affidavit has already submitted before the Hon'ble Tribunal that, manufacturing/production of Hydrogen Peroxide which is an inorganic chemical does not fall under the purview of EIA Notification, 2006. Hence, no environmental clearance is needed for the manufacturing/production of Hydrogen Peroxide.
5. That, It is humbly submitted that Item 6(b) of the schedule of the EIA Notification, 2006 deals with projects/ activity associated with the isolated storage and handling of hazardous chemicals (as per the threshold planning quantity indicated in column 3 of schedule 2 & 3 of the MSIHC Rules 1989 amended 2000) which has been omitted vide S.O. No. 1960(E) dated 13/06/2019. A copy of the notification dated 13/06/2019 has been annexed herewith as **ANNEXURE R/1**.
6. It is further to submit that there may be a scenario wherein EC is sought for chemicals falling in certain category of EIA Notification 2006 and hydrogen peroxide could be one of the many chemicals proposed to be produced by the same industry. In such cases, after due deliberations, EC is granted to such projects inter-alia subject to the statutory compliance of the specific condition that the project authorities need to strictly comply with the provisions made in the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended from time to time for proper handling and securing necessary approvals before commissioning of the project as envisaged under the rules. It is also duly mentioned in such ECs that Hydrogen Peroxide does not require EC. A copy of an EC for similar industry (No. IA-J-11011/332/2018-IA II(I)), dated 07/01/2020 granted to M/s Punjab Alkalies and Chemicals Ltd under Item 4(d) 'Chlor-Alkali Industry' of the schedule of the EIA Notification, 2006, wherein hydrogen peroxide was produced as a product and no EC was required



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for the same, is annexed herewith as an example as **ANNEXURE R/2**.

7. That, it is humbly submitted that the MoEF&CC in September, 2010 has published sector-specific technical EIA guidance manuals (TGMs) for all the developmental activities listed in the EIA Notification, 2006. This manual is a tool designed to assist in successful completion of an EIA and to provide clear and concise information on EIA to all the stakeholders i.e., the project proponent, the consultant, the reviewer, and the public. As per the above said guidance manual also, hydrogen peroxide is not listed as a pesticide or pesticide intermediate under the schedule item 5(b) of the EIA Notification, 2006.
8. That the answering respondent has highest regards for law and acts in a prudent manner with regard to the cases pending before this Hon'ble Court.
9. That the present additional affidavit may kindly be taken on record and into consideration and this Hon'ble Court may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case which the answering Respondent shall duly comply with.



**DEPONENT**

**DR. R. SRIDHAR, M.Sc., Ph.D.**  
 Scientist - D  
 Government of India  
 Ministry of Environment Forest & Climate Change  
 Regional Office (South Zone) - Chennai.

**VERIFICATION**

Verified at Chennai on 11<sup>th</sup> this day of March, 2022 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed there from.



**DEPONENT**

**DR. R. SRIDHAR, M.Sc., Ph.D.**  
 Scientist - D  
 Government of India  
 Ministry of Environment Forest & Climate Change  
 Regional Office (South Zone) - Chennai.

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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नई दिल्ली, बृहस्पतिवार, जून 13, 2019/ज्येष्ठ 23, 1941

No. 1752]

NEW DELHI, THURSDAY, JUNE 13, 2019/JYAISTHA 23, 1941

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 13 जून, 2019

का.आ. 1960(अ).—भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 का और संशोधन करने के लिए पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम(3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उप-धारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, प्रारूप अधिसूचना सं. का.आ. 387(अ), तारीख 24 जनवरी, 2019 द्वारा प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना थी, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख से साठ दिनों के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

उक्त प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक् रूप से विचार कर लिया गया है;

वर्ष 2030 तक पर्यावरणीय सुरक्षाओं के साथ समझौता किए बिना पेट्रोल के साथ 20 प्रतिशत मिश्रण के लक्ष्य को पूरा करने हेतु जैव-ईंधनों के उत्पादन में वृद्धि पर जोर को ध्यान में रखते हुए आमवतियों और इथेनॉल भंडारण के लिए पर्यावरणीय मंजूरी की प्रक्रिया को युक्तिसंगत बनाना और उसमें शीघ्रता लाना आवश्यक है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) और उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में तारीख 14 सितंबर, 2006 द्वारा प्रकाशित उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात्:—

उक्त अधिसूचना में, अतुसूची में- (क) मद सं. 5(छ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:—

परियोजना/कार्यकलाप	अधिकतम सीमा के साथ श्रेणी		शर्तें, यदि कोई हों
	क	ख	
5	बिनिर्माण/संविचन		
"5(छ) आसवनी	शीरा आधारित आसवनियां > 100 केएलडी  गैर-शीरा आधारित आसवनियां > 200 केएलडी	शीरा आधारित आसवनियां ≤ 100 केएलडी  गैर-शीरा आधारित आसवनियां ≤ 200 केएलडी	सामान्य शर्तें लागू होंगी";

(ख) मद सं. 6(ख) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा।

[फा.सं. आईए-जे-11013/55/2017.आईए.II(1) भाग]

गीता मेतन, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् निम्नलिखित संख्याओं द्वारा इसमें संशोधन किया गया था:—

1. का.आ.1949(अ), तारीख 13 नवम्बर, 2006;
2. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007
3. का.आ. 3067(अ), तारीख 01 दिसम्बर, 2009;
4. का.आ. 695(अ), तारीख 04 अप्रैल, 2011;
5. का.आ. 156(अ), तारीख 25 जनवरी, 2012;
6. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012;
7. का.आ. 674(अ), तारीख 13 मार्च, 2013;
8. का.आ. 2204(अ), तारीख 19 जुलाई, 2013;
9. का.आ. 2555(अ), तारीख 21 अगस्त, 2013;
10. का.आ. 2559(अ), तारीख 22 अगस्त, 2013;
11. का.आ. 2731(अ), तारीख 9 सितंबर, 2013;
12. का.आ. 562(अ), तारीख 26 फरवरी, 2014;
13. का.आ. 637(अ), तारीख 28 फरवरी, 2014;
14. का.आ. 1599(अ), तारीख 25 जून, 2014;
15. का.आ. 2601(अ), तारीख 07 अक्टूबर, 2014;
16. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014;
17. का.आ. 3252(अ), तारीख 22 दिसंबर, 2014;
18. का.आ. 382(अ), तारीख 3 फरवरी, 2015;

19. का.आ. 811(अ), तारीख 23 मार्च, 2015;
20. का.आ. 996(अ), तारीख 10 अप्रैल, 2015;
21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015;
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015;
26. का.आ. 141(अ), तारीख 15 जनवरी, 2016;
27. का.आ. 648(अ), तारीख 03 मार्च, 2016;
28. का.आ. 2269(अ), तारीख 01 जुलाई, 2016;
29. का.आ. 2944(अ), तारीख 14 सितंबर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016;
31. का.आ. 3999(अ), तारीख 09 दिसंबर, 2016;
32. का.आ. 4241 (अ), तारीख 30 दिसंबर, 2016;
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018;
34. का.आ. 3977(अ), तारीख 14 अगस्त, 2018;
35. का.आ. 5733(अ), तारीख 14 नवंबर, 2018;
36. का.आ. 5736(अ), तारीख 15 नवंबर, 2018;
37. का.आ. 5845(अ), तारीख 26 नवंबर, 2018; और
38. का.आ. 345(अ), तारीख 17 जनवरी, 2019.

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 13th June, 2019

**S.O. 1960(E).**—Whereas, a draft notification further to amend the notification of the Government of India in the erstwhile Ministry of Environment and Forest vide number S.O. 1533(E) dated the 14th September, 2006 was published in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 *vide* S.O. 387(E), dated the 24th January, 2019, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of the said notification in the Gazette of India;

Whereas, all objections and suggestions received in response to the said draft notification have been duly considered by the Central Government;

And whereas, there is a need for rationalising and expediting the environment clearance for distilleries and ethanol storage in view of the emphasis on increasing production of biofuels to meet the target of 20 percent blending with petrol by the year of 2030 without compromising the environmental safeguards.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, hereby makes the following further amendments in the said notification of the Government of India, in the erstwhile Ministry of Environment and Forests, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O.1533 (E), dated the 14th September, 2006, namely:—

In the said notification, in the SCHEDULE—(a) For item 5(g), and the entries relating thereto, the following item and entries shall be substituted, namely:—

Project/ Activity	Category with threshold limit		Conditions, if any
	A	B	
5	Manufacturing/Fabrication		
“5(g) Distilleries	Molasses based distilleries > 100 KLD	Molasses based distilleries ≤ 100 KLD	General Condition shall apply”;
	Non-molasses based distilleries >200 KLD	Non-molasses based distilleries ≤ 200 KLD	

(b) Item 6(b) and the entries relating thereto shall be omitted.

[F No.IA-J-11013/55/2017.IA.II(I) pt]

GEETA MENON, Jt. Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended vide the following numbers:—

1. S.O. 1949 (E) dated the 13<sup>th</sup> November, 2006;
2. S.O. 1737 (E) dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E) dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E) dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E) dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E) dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E) dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E) dated the 19<sup>th</sup> July 2013;
9. S.O. 2555 (E) dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E) dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E) dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E) dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E) dated the 28<sup>th</sup> February, 2014;
14. S.O. 1599 (E) dated the 25<sup>th</sup> June, 2014;

15. S.O. 2601 (E) dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E) dated the 9<sup>th</sup> October, 2014
17. S.O. 3252 (E) dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E) dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E) dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E) dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E) dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E) dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E) dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E) dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E) dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E) dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E) dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E) dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E) dated the 14<sup>th</sup> September, 2016;
30. S.O. 3518 (E) dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E) dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E) dated the 30<sup>th</sup> December, 2016;
33. S.O. 3611(E) dated the 25<sup>th</sup> July, 2018;
34. S.O. 3977 (E) dated the 14<sup>th</sup> August, 2018
35. S.O. 5733 (E) dated the 14<sup>th</sup> November, 2018;
36. S.O. 5736 (E) dated the 15<sup>th</sup> November, 2018;
37. S.O. 5845(E) dated the 26<sup>th</sup> November, 2018; and
38. S.O. 345(E) dated the 17<sup>th</sup> January, 2019.



**F.No. IA-J-11011/332/2018- IA II(I)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(IA-II Section)**

**By Speed Post/Online**

Indira Paryavaran Bhawan  
 Jorbagh Road, New Delhi - 3

Dated: 7<sup>th</sup> January, 2020

To

**M/s Punjab Alkalies and Chemicals Ltd**  
 Nangal-Una Road, Naya Nangal,  
 District Rupnagar (Punjab) – 140126  
 Email: [environment@punjabalkalies.com](mailto:environment@punjabalkalies.com)

**Sub: Expansion of Chlor Alkali Plant from 99000 TPA to 264000 TPA and establishment of Flaker Plant, Stable Bleaching Powder Plant, Hydrogen Peroxide Plant & Captive Power Plant at Naya Nangal, District Rupnagar (Punjab) by M/s Punjab Alkalies and Chemicals Ltd - Environmental Clearance - reg.**

Sir,

This has reference to your proposal No. IA/PB/IND2/115253/2018 dated 31<sup>st</sup> August 2019, submitting the EIA/EMP report on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of Chlor Alkali Plant from 99000 TPA to 264000 TPA and establishment of Flaker Plant, Stable Bleaching Powder Plant, Hydrogen Peroxide Plant & Captive Power Plant by M/s Punjab Alkalies and Chemicals Ltd in an area of 346408 sqm at Naya Nangal, District Rupnagar (Punjab).

3. The details of products and by-products are as under:

S.No.	Product/Plant	Capacity (TPA)		
		Existing	Proposed	Total
1	Caustic Soda Lye	99000	165000	264000
2	Hydrogen gas	277.2	462	739.2 Lakh/Nm <sup>3</sup>
3	Caustic Soda Flakes*	---	66000	66000
4	Stable Bleaching Power*	---	33000	33000
5	Liquid Chlorine	87714	146190	2,33,904
6	Hydrogen Peroxide*	---	16500	16500
8	Captive Power Plant	---	75	75 MW
By-product				
1	Hydrochloric Acid	39600	66000	105600
2	Dilute Sulphuric Acid	2100	3500	5600
3	Sodium Hypo Chlorite	2000	4000	6000
*products not requiring EC				

4. Total land area available for the project is 346408 sqm. Industry will develop greenbelt in an area of 1,13,856 sqm covering 33 % of total project area. The estimated project cost is Rs. 1240 crores. Total capital cost earmarked towards environmental pollution control measures is Rs. 29.70 crores and the recurring cost (O&M) will be about Rs. 10.47 crores per annum. The project will provide employment for 1100 persons after expansion.

5. The Nangal Wildlife Sanctuary and its ESZ and the Nangal wetland are located at a distance of 2.6 km from the project site. Sutlej river flows at 2 km and Soan river flows at 4 km from the project site in East & West direction respectively.

6. Total water requirement is estimated to be 12,967 cum/day, proposed to be met from Irrigation Department, Government of Punjab.

Effluent of 1428 cum/day will be treated through existing ETP consisting of RO & MEE. Domestic effluent quantity of 108 cum/day will be disposed into sewage line. It is proposed to install sewage treatment plant (STP) for treatment. There will be no discharge of treated/untreated waste water from the unit, and thus ensuring Zero Liquid Discharge.

Power requirement after expansion will be 1,15,000 KVA proposed to be met from 75 MW Captive power plant (Coal + Biomass fuel like rice husk). Existing unit has one DG set of 1.5 MW capacity. Additionally, one DG set of 1 MW capacity will be set up with adequate stack height, as standby during power failure. Electrostatic precipitators (ESPs) with requisite fields as per CPCB norms will be installed to control the particulate emissions within the statutory limits.

7. The project/activities are covered under category A of item 4(d) 'Chlor-alkali industry' and 1 (d) 'Thermal Power Plants' of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral Expert Appraisal Committee (EAC) in the Ministry.

8. Standard Terms of Reference (ToR) for the project was issued on 18<sup>th</sup> November 2018. Public hearing for the project has been conducted by the State Pollution Control Board on 5<sup>th</sup> July 2019 which was presided over by the Additional Deputy Commissioner. The main issues raised during the public hearing are related to safety measures, employment to local villagers, CSR & CER activities, air & water pollution control measures etc.

9. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held on 23-25 October, 2019 in the Ministry, wherein the project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

10. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **Expansion of Chlor Alkali Plant from 99000 TPA to 264000 TPA and establishment of Flaker Plant, Stable Bleaching Powder Plant, Hydrogen Peroxide Plant & Captive Power Plant by M/s Punjab Alkalies and Chemicals Ltd at Naya Nangal, District Rupnagar**

(Punjab), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

**A. Specific Conditions:**

- (i) Solvent management shall be carried out as follows:
  - (a) Reactor shall be connected to chilled brine condenser system.
  - (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
  - (c) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
  - (d) Solvents shall be stored in a separate space specified with all safety measures.
  - (e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
  - (f) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
  - (g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (ii) Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP/RO to meet the prescribed standards.

**I. Statutory compliance**

- (i) The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- (ii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- (iii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

**II. Air quality monitoring and preservation**

- (i) The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- (ii) The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- (iii) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants

released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

- (iv) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (v) Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- (vi) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.
- (vii) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 shall be complied with.

### **III. Water quality monitoring and preservation**

- (i) The project proponent shall provide online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises
- (ii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.
- (iii) Total fresh water requirement shall not exceed 11936 cum/day, proposed to be met from Irrigation Department, Government of Punjab. Prior permission in this regard shall be obtained from the concerned regulatory authority.
- (iv) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- (v) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.
- (vi) The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.

### **IV. Noise monitoring and prevention**

- (i) Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (ii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.

- (iii) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

**V. Energy Conservation measures**

- (i) The energy sources for lighting purposes shall preferably be LED based.

**VI. Waste management**

- (i) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
- (ii) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (iii) The company shall undertake waste minimization measures as below:-
  - (a) Metering and control of quantities of active ingredients to minimize waste.
  - (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - (c) Use of automated filling to minimize spillage.
  - (d) Use of Close Feed system into batch reactors.
  - (e) Venting equipment through vapour recovery system.
  - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

**VII. Green Belt**

- (i) The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

**VIII. Safety, Public hearing and Human health issues**

- (i) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- (ii) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.
- (iii) The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- (iv) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (v) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

- (vi) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (vii) There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.

#### **IX. Corporate Environment Responsibility**

- (i) As proposed, Rs.8 crores shall be allocated for Corporate Environment Responsibility (CER). The CER plan shall be implemented during the plant construction stage and before commissioning of the project.
- (ii) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- (iii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (v) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

#### **X. Miscellaneous**

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (iv) The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- (v) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (vi) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- (viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (x) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.
- (xi) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

**11.** The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

**12.** Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

**13.** Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

14. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

(डा. आर. बा. लाल) (Dr. R. B. Lal)  
Scientist E

पदा:   
Minister   
भारत   
Govt. of Punjab, New Delhi

**Copy to: -**

1. The Deputy DGF (C), Ministry of Environment, Forest and Climate Change, Regional Office(NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh - 30
2. The Secretary, Department of Science, Technology and Environment, Government of Punjab, Chandigarh
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Punjab Pollution Control Board, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala
5. The District Collector, District Rupnagar (Punjab)
6. Guard File/Monitoring File/Website/Record File

(Dr. R. B. Lal)  
Scientist E

**IN THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH, CHENNAI**

**IN**

**Original Application No. 16 of 2019 (SZ)**

K.Gemini

....Appellant

-VS-

Union of India & Ors

.....Respondents

**ADDITIONAL AFFIDAVIT ON**  
**BEHALF OF RESPONDENT NO.1,**  
**MINISTRY OF ENVIRONMENT,**  
**FOREST AND CLIMATE CHANGE**

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